

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS
MEETING NO.16/AM20
(HELD ON 22.01.2020)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 16/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 22.01.2020, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri Dilip Kumar, DDG
- 6) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 13 dated 04.12.2019 and Meeting No. 14 dated 18.12.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-175	M/s Versatile Card Technology Pvt. Ltd.	HQ F. No. 01/87/50/00238/AM18/DES-VII	Status: Rejected
NC No. 16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0410163274 dt 27.06.2017 0410162370 dt 13.10.2016 0410163276 dt 27.06.2017	RA F. No. 04/24/040/00063/AM18 04/24/040/00119/AM17 06/24/040/00065/AM18	

Subject: Enhancement of quantity of Import Item.

Decision: The committee considered the request of the firm and noted that the wastage allowed earlier by Norms Committee-VII are reasonable. Therefore, committee decided to maintain status quo and rejected the case.

Dilip Kumar
 दिलीप कुमार
 उप महासंचालक, विदेश व्यापार/Dy. DGFT
 विदेश व्यापार, उद्योग भवन, नई दिल्ली
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. A-176	M/s Gargi Huttenes Albertus Pvt. Ltd.	HQ F. No. 01/87/50/01127/AM19/DES-VII	Status: Rejected
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date No. 0310827262 dt. 25.02.2019	RA F. No. 03/94/040/00899/AM19	

Subject: Amendment in Norms.

Decision : Based on the examination of the case of the firm by TEC{DNM} in File No.1/87/50/01127/AM-19, committee decided to reject the request of the firm for amendment in the quantity of Import Item No. 2 as the norms fixed for the same are on pro-rata basis with respect to SION H-396.

Case No. A-177	M/s KKaipana Industries (India) Ltd	HQ F. No. 01/87/050/0443/AM17/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310807540 Dt: 01.09.2016	RA F. No. 03/94/040/00465/AM19	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 02.03.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Compound	500MT	LDPE Granules	495M.T
		Di-Cumylperoxide(DCP)	10M.T
		Antioxidant	5M.T
		Octagon Jumbo Sleeves Box	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-178	M/s KKaipana Industries (India) Ltd	HQ F. No. 01/87/050/0327/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310814582 Dt: 12.07.2017	RA F. No. 03/94/040/00044/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	750MT	LLDPE Granules	749.550M.T
		Tri Methoxy Vinyl Silane	10.50 M.T
		Di-Cumylperoxide (DCP)	0.600 M.T

(Signature)
 दि. २२.०१.२०२०
 उप महा निदेशक, निदेश व्यवहार/Dy. DGFT
 विदेश व्यापार, महा निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Antioxidant		0.600 M.T
	Gusseted Bag		As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-179	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/ 0339/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310814585 Dt: 12.07.2017	RA F. No. 03/94/040/00052/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	1500MT	LLDPE Granules	1499.100M.T
		Tri Methoxy Vinyl Silane	21.000 M.T
		Di-Cumylperoxide (DCP)	1.200 M.T
		Antioxidant	1.200 M.T
		Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-180	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/ 0337/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310814664 Dt: 18.07.2017	RA F. No. 03/94/040/00264/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	1500MT	LLDPE Granules	1499.100M.T
		Tri Methoxy Vinyl Silane	21.000 M.T
		Di-Cumylperoxide (DCP)	1.200 M.T

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 दि. 10.01.2020
 उप महा निदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महा निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi

		Antioxidant	1.200 M.T
		Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-181	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/ 0347/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310815302 Dt: 22.08.2017	RA F. No. 03/94/040/00397/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	1000MT	LLDPE Granules	999.400M.T
		Tri Methoxy Vinyl Silane	14.000 M.T
		Di-Cumylperoxide (DCP)	0.800 M.T
		Antioxidant	0.800 M.T
		Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-182	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/ 0440/AM17/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310807450 Dt: 30.08.2016	RA F. No. 03/94/040/00451/AM17	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 02.03.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Compound	18900Kg	LDPE Granules	18711Kg
		Di-Cumylperoxide(DCP)	378Kg
		Antioxidant	189Kg

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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		Octagon Jumbo Sleeves Box	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-183	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/0330/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310814649 Dt: 17.07.2017	RA F. No. 03/94/040/00094/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	1000MT	LLDPE Granules	999.400M.T
		Tri Methoxy Vinyl Silane	14.000 M.T
		Di-Cumylperoxide (DCP)	0.800 M.T
		Antioxidant	0.800 M.T
		Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-184	M/s KKalpana Industries (India) Ltd	HQ F. No. 01/87/050/0334/AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310814666 Dt: 18.07.2017	RA F. No. 03/94/040/00188/AM18	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.15 of Norms Committee-VII held on 22.11.2017 as follows:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
XLPE Sioplas Compound	750MT	LLDPE Granules	749.550M.T
		Tri Methoxy Vinyl Silane	10.50 M.T
		Di-Cumylperoxide (DCP)	0.600 M.T
		Antioxidant	0.600 M.T
		Gusseted Bag	As per packing policy

Signature
दिलीप कुमार / DILIP KUMAR
 उप महा निदेशक विदेश व्यापार / Dy. DGFT
 विदेश व्यापार महा निदेशालय / DGFT
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi

RA may take consequential action as per Policy / Procedures

Case No. A-185	M/s Bharti Rubber Overseas.	HQ F. No. 01/87/050/0246/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510407033 Dt:02.07.2018	RA F. No. 05/23/040/00155/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No. A-186	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00514/AM17/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510400651 Dt:07.12.2016	RA F. No. 05/24/040/00403/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-187	M/s Cleena Industries Pvt.ltd.	HQ F. No. 01/87/050/0354/AM19/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510407409 Dt:02.08.2018	RA F. No. 05/23/040/00074/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No. A-188	M/s FPI Industries Pvt. Limited	HQ F. No. 01/87/050/00323AM18/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3110066783 dt 13.06.2017	RA F. No. 31/83/040/00036/AM18	

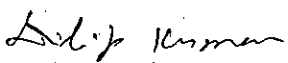
Subject: Fixation of norms

Decision: : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/11/2020/-TSW dated 16.01.2020, Committee decided to ratify license as under:

S. N.	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
1	PIPE ALPHACOR	35.400Meter	1.SURFACE MAT 30g	1.05Sq.Meter/Sq. Meter

(Signature)
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	HLU DN50 BK1 50MMX15.4MMX10 00MM PISTHLS06ISCKPP. 087 Pipe for handling Chemical		/ 65 mm, 30 GSM / 65 MM width "C glass". Require in linear	content in Export
2.	PIPE ALPHACOR HLU DN65 BK1 65MMX16.1MMX10 00MM PISTHLS07ISCKPP. 087 Pipe for handling Chemical	5.900 Meter	2.Nexus veil Nexus Aperature 516 lin Meter /Roll on 3" ID Core Slit to 65 mm Polyester Veil, 65MM, Require in linear.	1.05Sq.Meter/Sq. Meter content in Export
3.	PIPE ALPHACOR HLU DN80 BK1 80MMX16.1MMX10 00MM PISTHLS08ISCKPP. 103 Pipe for handling Chemical	265.500Meter	3.Stitch mat 300 gsm 150 mm, CSM 300/80 stitched, Chopped Strand Mat 300/150 mm, CSM 300/100 mm stitched S-C-0300-C300- NA000-0080, S-C- 0300-C300-NA000- 0150 Stitched Chop strand mat with 300 gsm and in different widths of 5080100 and 150 mm.	1.05Kg/Kg content in Export
4.	PIPE ALPHACOR HLU DN100 BK1 100MMX17.7MMX1 000MM PISTHLS0CISCKPP. 112 Pipe for handling Chemical	1062.000 Meter	4. Derakane Momentum 411 350 1/205 kg, Derakane Momentum 411-350 Resin DR444, VF- Resin 411-350 momentum, Vinyl Ester Resin.	1.05Kg/Kg content in Export
5.	PIPE ALPHACOR HLU DN150 BK1 150MMX15.4MMX1 000MM PISTHLS0EISCKPP. 134 Pipe for handling Chemical	82.600 Meter	5. Peroxide, Butanox LPT-IN30 kg Nouryntainer, Catalyst Hardner (Az), Butonox M 50 -IN30kg Nouryntainer. Methyl Ethyl Ketone Peroxideas a Catalyst	183.190Kg subject to 1%FOB value of export
6.	ALPHACOR HLU D150 P10 B61 150MMX15.4MMX1 000MM 45F000016PISTHLS 0EIJSSPP Pipe for handling Chemical	1100.000 Meter	6.Woven Roving 270/100 mm Yarn HM 4818, Woven Roving 270G/50 mm Yarn HM 4818, W.Roving270gr/m2_10 0mm, W/Roving 270g/50 mm(GRP) Woven Rovin 270 gsm, E glass in diff width 50,100 and 1300 mm	1.05Kg/Kg content in Export
7.	ALPHACOR HLU D150 P10 B61 150MMX16.1MMX1	100.000 Meter	7.W/Roving 360g / 100mm (E-Glass), Woven Roving	1.05Kg/Kg content in Export


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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

000MM 45F000016PISIHLS OEIJSSPP Pipe for handling Chemical		360G/100 mm Yarn HM 4818. Woven Rovin 360 gsm, E glass in diff width 50,100, and 1300 mm	
		8.SURFACE MAT 30g / 65 mm 30 GSM / 65 MM width "C glass / ECR glass/ Advantex".	1.05Kg/Kg content in Export
		9 TBC , Mechadd INH Solution of P-Tertiary Butyl Catechol in Styrene.	34.090Kg
		10 Eversorb 71, UV Absorber - MECH Stone UV resistant additive	34.090Kg
		11 Paraffin , Mechwax Paraffin wax in Styrene	19.060Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-189	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00521/AM17/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510401251 Dt:11.01.2017	RA F. No. 05/24/040/00494/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-190	M/s Polyfill Technologies Pvt. Ltd.	HQ F. No. 01/87/050/ 00588/AM17/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3410042681 Dt:22.11.2016	RA F. No. 34/24/040/00226/AM17	

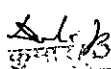
Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No. A-191	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00398/AM18/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510404412 Dt:30.10.2017	RA F. No. 05/24/040/00334/AM18	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.


 दिलीप कुमार
 उप महानिदेशक विदेश व्यापार/Dy.DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. A-192	M/s MRK Healthcare Pvt. Ltd.	HQ F. No. 01/87/050/0615/AM19/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310823872 Dt:19.09.2018	RA F. No. 03/95/040/572/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter.

Case No. A-193	M/s Roechling Engg. Plastics(India) Pvt. Ltd.	HQ F. No. 01/87/050/00163/AM16/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3410041199 dt.01.05.2015	RA F. No. 34/24/040/00030/AM16	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and decided to remove the condition of made out of Polythene imposed in the description of Export Item.

Case No. A-194	M/s SMI Coated Products Pvt. Ltd.	HQ F. No. 01/87/50/00014/AM20/DES-VII	Status: Approved
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. 0310828194 0310829726 0310830805	RA F. No. 03/95/040/01356/AM19 03/95/040/00242/AM20 03/95/040/00449/AM20	

Subject: Correction in the quantity of Import Item No.2

Decision: The committee considered the request of the firm and decided that quantity of Import Item No.2 in respect of following three Advance Authorizations of the firm **may be read as Kg** instead of Sq. Meter:-

Advance Authorization No.	RA F. No.
0310828194 dt. 05.04.2019	03/95/040/01356/AM19
0310829726 dt. 17.06.2019	03/95/040/00242/AM20
0310830805 dt. 05.08.2019	03/95/040/00449/AM20

RA may take consequential action as per Policy / Procedures

Case No. A-195	M/s Gujarat Fluoro chemicals Ltd.	HQ F. No. 01/87/050/0474/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3410044396 Dt:08.08.2018	RA F. No. 34/24/040/0167/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}


दिलीप कुमार / DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi.

Case No. A-196	M/s Multibase India Ltd.	HQ F. No. 01/87/050/ 01104/AM19/DES-VII	Status: Rejected
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310827055 Dt: 15.02.2019	RA F. No. 03/95/040/01171/AM19	

Subject: Fixation of norms

Decision: The committee considered the request of the firm and noted that the wastage allowed earlier by Norms Committee-VII is reasonable. Therefore, committee decided to maintain status quo and rejected the case.

Case No. A-197	M/s Zahonero India Pvt.Ltd.	HQ F. No. 01/87/050/ 00124/AM12/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510295759 Dt: 05.07.2011	RA F. No. 05/24/040/00118/AM12	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No. A-198	M/s MRK Healthcare Pvt. Ltd.	HQ F. No. 01/87/050/ 0614/AM19/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0310823869 Dt:19.09.2018	RA F. No. 03/95/040/571/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter.

Case No. A-199	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00513/AM17/ DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510400650 Dt:07.12.2016	RA F. No. 05/24/040/00402/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-200	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00568/AM17/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510401609 Dt:13.02.2017	RA F. No. 05/24/040/00549/AM17	

Subject: Fixation of norms

A. K. Kumar
 दिलीप कुमार / DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-201	M/s Indica Conveyors Ltd.	HQ F. No. 01/87/050/ 0393/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 1210009674 Dt:18.07.2018	RA F. No. 12/24/040/00001/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No. A-202	M/s SML Films Ltd.	HQ F. No. 01/87/050/ 00805/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 5210042919 Dt:16.01.2019	RA F. No. 52/24/040/00077/AM19	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Difference between Import Item No.1 and 2 with catalogue
- Justification for use of both Import Items since both of them are Polyester Resin

Case No. A-203	M/s Gujarat Fluoro chemicals Ltd.	HQ F. No. 01/87/050/ 0802/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3410044337 Dt:18.07.2018	RA F. No. 34/24/040/0128/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No. A-204	M/s Zahonero India Pvt.Ltd.	HQ F. No. 01/87/050/ 00272/AM13/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 0510336112 Dt: 28.09.2012	RA F. No. 05/24/040/00229/AM13	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

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Case No. A-205	M/s Gujarat Fluoro chemicals Ltd.	HQ F. No. 01/87/050/0803/AM19/DES-VII	Status: Deferred
NC No.:16/AM20 Dated: 22.01.2020	Adv. Lic. No. and Date 3410044314 Dt:09.07.2018	RA F. No. 34/24/040/0133/AM19	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

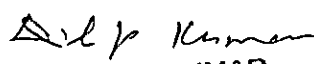
ONLINE CASES

1	Case No.:19/16/87-ALC1/2019	Party Name: RAJSHA CHEMICALS PVT.LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00528/AM20/	RLA File :34/24/040/00315/AM14/	Lic.No/Date:3410040338 07.07.2014	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}				

2	Case No.:332/24/87-ALC1/2018	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01138/AM19/	RLA File :15/24/040/00007/AM16/	Lic.No/Date:1510022062 07.05.2015	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				

3	Case No.:68/24/87-ALC1/2018	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00874/AM19/	RLA File :08/24/040/00037/AM16/	Lic.No/Date:0810135841 13.08.2015	
Decision : The committee considered the case as per agenda and decided to defer the matter last time for examination of the case by TEC{SK}				

4	Case No.:333/24/87-ALC1/2018	Party Name: VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01139/AM19/	RLA File :08/24/040/00142/AM16/	Lic.No/Date:0810135862 17.08.2015	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				


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Case No.:342/24/87- ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS I.L.P	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
HQ File :01/87/050/01148/AM19/	RLA File :08/24/040/00209/AM16/	Lic.No/Date:0810136184 06.10.2015	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

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Case No.:27/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00833/AM19/	RLA File :08/24/040/00174/AM16/	Lic.No/Date:0810136316 15.10.2015	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00833/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin CA-3045 (Resin content 60+/-2%)	1Kg	Phthalic Anhydride	0.215Kg
		Glycerine	0.120Kg
		Benzoic Acid	0.045Kg
		Xylene	0.420Kg

RA may take consequential action as per Policy / Procedures

7

Case No.:345/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/01151/AM19/	RLA File :08/24/040/00221/AM16/	Lic.No/Date:0810136333 19.10.2015	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01151/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin F 4035 (Resin content 60 +/- 2%)	1Kg	Distilled Fatty Acid	0.192Kg
		Pentacritrhitrol	0.172Kg
		Phthalic Anhydride	0.187Kg
		Benzoic Acid	0.110Kg
		Xylenc	0.420Kg

RA may take consequential action as per Policy / Procedures

Case No.:40/24/87- ALC1/2018	Party Name: KAYPEE POLYMERS	Meet No/Date:16/87- ALC1/2019	Status: Rejected
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		22.01.2020	
HQ File :01/87/050/00846/AM19/	RLA File :08/24/040/00297/AM16/	Lic.No/Date:0810136627 03.12.2015	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:22/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00828/AM19/	RLA File :08/24/040/00255/AM16/	Lic.No/Date:0810136668 07.12.2015	

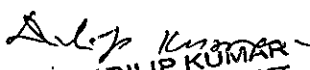
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00828/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S 5060 (80 +/- 2% Resin content)	1Kg	Distilled Fatty Acid	0.466Kg
		Phthalic Anhydride	0.213Kg
		Pentaerithritol	0.159Kg
		Glycerine	0.031Kg
		Mineral Turpentine Oil (MTO)/ Low Aromatic White Sprite	0.152Kg
		Toluene	0.058Kg

RA may take consequential action as per Policy / Procedures

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Case No.:28/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved																								
HQ File :01/87/050/00834/AM19/	RLA File :08/24/040/00253/AM16/	Lic.No/Date:0810136667 07.12.2015																									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00834/AM19, the Committee decided to adopt following norms:-																											
<table><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr><tr><td>ALKYD RESIN C-1032 (60+-2% CONTENT) RESIN</td><td>1Kg</td><td>DISTILLED FATTY ACID</td><td>0.204Kg</td></tr><tr><td></td><td></td><td>PHTHALIC ANHYDRIDE</td><td>0.273Kg</td></tr><tr><td></td><td></td><td>Glycerine</td><td>0.185Kg</td></tr><tr><td></td><td></td><td>Xylene</td><td>0.420Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	ALKYD RESIN C-1032 (60+-2% CONTENT) RESIN	1Kg	DISTILLED FATTY ACID	0.204Kg			PHTHALIC ANHYDRIDE	0.273Kg			Glycerine	0.185Kg			Xylene	0.420Kg	RA may take consequential action as per Policy / Procedures			
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Case No.:56/24/87- ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00862/AM19/	RLA File :02/24/040/00159/AM16/	Lic.No/Date:0210206358 15.12.2015	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/25/2020/-TSW dated 21.01.2020, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED (in MT) PER MT OF EXPORT PRODUCT
Rubber Liner for Grinding Mills for Mining Industries {Consisting of Aluminium Extruded Profile & Hot Rolled Steel Plate}	149.813MT	Synthetic Rubber PBR (any grade)	0.182
		Natural Rubber (any grade)	0.182
		Carbon Black (any grade)	0.212
		Rubber Chemicals, viz., Antioxidant / Accelerator / Retarder / Peptizer. (CIF value restricted to 7% of FOB value of Exports).	0.014
		Aluminium Extruded Profile	0.053
		Hot Rolled Steel Plate - Hardox 500/ JFE - EH 500A - (any grade)	0.267
		Rubber Process Oil - any grade	0.031

Note: There will be a value cap upto 7% of FOB of value of exports in case of Rubber Chemicals at S.No.4 above

RA may take consequential action as per Policy / Procedures

Case No.:23/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00829/AM19/	RLA File :08/24/040/00310/AM16/	Lic.No/Date:0810136782 23.12.2015	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00829/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S 5060 (80 +/- 2% Resin content)	1Kg	DISTILLED FATTY ACID	0.466Kg

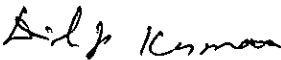
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		PHTHALIC ANHYDRIDE	0.213Kg
		Pentacritrithritol	0.159Kg
		Glycerine	0.031Kg
		Mineral Turpentine Oil (MTO)/Low Aromatic White Sprite	0.152Kg
		Toluene	0.058Kg
RA may take consequential action as per Policy / Procedures			

Case No.:350/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved																
HQ File :01/87/050/01156/AM19/	RLA File :08/24/040/00307/AM16/	Lic.No/Date:0810136797 29.12.2015																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01156/AM19, the Committee decided to adopt following norms:-																			
13	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>UREA FORMALDEHYDE RESIN UF-8 (60+-2% RESIN CONTENT)</td><td>1Kg</td><td>BUTANOL</td><td>0.598Kg</td></tr> <tr> <td></td><td></td><td>INDIGENOUS FORMALDEHYDE (37%)</td><td>Indigenous</td></tr> <tr> <td></td><td></td><td>TOLUENE</td><td>0.033Kg</td></tr> </tbody> </table>	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	UREA FORMALDEHYDE RESIN UF-8 (60+-2% RESIN CONTENT)	1Kg	BUTANOL	0.598Kg			INDIGENOUS FORMALDEHYDE (37%)	Indigenous			TOLUENE	0.033Kg		
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		INDIGENOUS FORMALDEHYDE (37%)	Indigenous																
		TOLUENE	0.033Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.:356/24/87-ALC1/2018	Party Name: BASRUR UNISEAL PRIVATE LIMITED.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/01162/AM19/	RLA File :07/24/040/00342/AM16/	Lic.No/Date:0710109244 08.01.2016	
Decision : The committee considered the case as per agenda and noted that the a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

Case No.:29/24/87-ALC1/2018	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
HQ File :01/87/050/00835/AM19/	RLA File :08/24/040/00368/AM16/	Lic.No/Date:0810137073 25.01.2016	
15	Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.		


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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Case No.:49/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00855/AM19/	RLA File :08/24/040/00353/AM16/	Lic.No/Date:0810137403 11.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00855/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5050 (Resin content 70+/-2%)	1Kg	Distilled Fatty Acid	0.315Kg
		Glycerine	0.146Kg
		Pentaerithritol	0.039Kg
		Phthalic Anhydride	0.273Kg
		Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.221Kg
		Xylene	0.095Kg

RA may take consequential action as per Policy / Procedures

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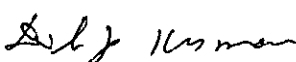
Case No.:58/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00864/AM19/	RLA File :08/24/040/00356/AM16/	Lic.No/Date:0810137427 15.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00864/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin F- 4035 (Resin content 60+/-2%)	1Kg	Distilled Fatty Acid	0.164Kg
		Pentacritrhitrol	0.122Kg
		Phthalic Anhydride	0.215Kg
		Benzoic Acid	0.112Kg
		Glycerine	0.056Kg
		Xylene	0.420Kg

RA may take consequential action as per Policy / Procedures

Case No.:52/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File	RLA File	Lic.No/Date:0810137428	


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01/87/050/00858/AM19/	08/24/040/00355/AM16/	15.03.2016	
Decision :			
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00858/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin F- 4035 (Resin content 60+/-2%)	1Kg	Distilled Fatty Acid	0.164Kg
		Pentacritrhitol	0.122Kg
		Phthalic Anhydride	0.215Kg
		Benzoic Acid	0.112Kg
		Glycerine	0.056Kg
		Toluene	0.420Kg
RA may take consequential action as per Policy / Procedures			

Case No.:55/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File 01/87/050/00861/AM19/	RLA File 08/24/040/00371/AM16/	Lic.No/Date:0810137537 29.03.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00861/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5060 (80+/-2% Resin content)	1Kg	Distilled Fatty Acid	0.466Kg
		Phthalic Anhydride	0.213Kg
		Pentacritrhitol	0.159Kg
		Glycerine	0.031Kg
		Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.152Kg
		Toluene	0.058Kg
RA may take consequential action as per Policy / Procedures			

Case No.:51/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File 01/87/050/00857/AM19/	RLA File 08/24/040/00347/AM16/	Lic.No/Date:0810137546 30.03.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant			

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{DNM}} in File No. 01/87/050/00857/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin C- 1031 (Resin content 80 +/-2%)	1Kg	Lauric Acid	0.244Kg
		Phthalic Anhydride	0.373Kg
		Glycerine	0.269Kg
		Xylene	0.210Kg
RA may take consequential action as per Policy / Procedures			

21	Case No.:371/24/87-ALC1/2018	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01177/AM19/	RLA File :24/24/040/00019/AM16/	Lic.No/Date:2410041944 05.04.2016	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				

22	Case No.:9/24/87-ALC1/2018	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00815/AM19/	RLA File :08/24/040/00011/AM17/	Lic.No/Date:0810137687 15.04.2016	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				

23	Case No.:84/24/87-ALC1/2018	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00890/AM19/	RLA File :08/24/040/00012/AM17/	Lic.No/Date:0810137688 15.04.2016	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				

24	Case No.:1/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.				

25	Case No.:12/24/87-	Party Name: PYE TOOLS	Meet No/Date:16/87-	Status:
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Dilip Kumar
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 विदेश व्यापार महा निदेशालय / DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 नया दिल्ली, नई दिल्ली
 New Delhi, New Delhi

ALC1/2018	PVT.LIMITED	ALC1/2019 22.01.2020	Deferred
HQ File :01/87/050/00818/AM19/	RLA File :30/24/040/00005/AM17/	Lic.No/Date:3010103786 23.05.2016	
Decision : The committee considered the case as per agenda and noted that RA as well firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the RA/firm and deferred the case.			

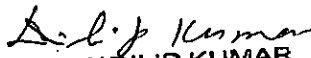
Case No.:98/24/87- ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
26 HQ File :01/87/050/00904/AM19/	RLA File :34/24/040/00070/AM17/	Lic.No/Date:3410042270 14.06.2016	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:31/24/87- ALC1/2018	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
27 HQ File :01/87/050/00837/AM19/	RLA File :02/24/040/00045/AM17/	Lic.No/Date:0210206763 17.06.2016	
Decision : The committee considered the case as per agenda and noted that the a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

Case No.:78/24/87- ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
28 HQ File :01/87/050/00884/AM19/	RLA File :07/24/040/00106/AM17/	Lic.No/Date:0710109980 21.06.2016	
Decision : The committee considered the case as per agenda and noted that a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

Case No.:164/24/87- ALC1/2018	Party Name: IMPEL EXPORTS	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
29 HQ File :01/87/050/00970/AM19/	RLA File :07/24/040/00220/AM17/	Lic.No/Date:0710110529 19.10.2016	
Decision : The committee considered the case as per agenda and noted that a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

Case No.:18/24/87- ALC1/2018	Party Name: ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
30 HQ File :01/87/050/00824/AM19/	RLA File :02/24/040/00146/AM17/	Lic.No/Date:0210207114 02.11.2016	
Decision : The committee considered the case as per agenda and noted that a final reminder was			


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issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.

31	Case No.:5/1/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	
	Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

32	Case No.:44/2/87- ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
	Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

33	Case No.:43/24/87- ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00849/AM19/	RLA File :07/24/040/00039/AM18/	Lic.No/Date:0710111610 16.05.2017	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

34	Case No.:71/24/87- ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00877/AM19/	RLA File :52/24/040/00017/AM18/	Lic.No/Date:5210042306 29.06.2017	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) To indicate specific item of plastisizer is to be added in manufacturing the export product {as alternative items are not allowed under ad-hoc advance authorization} b) Whether in manufacturing various types of nitrocellulose {as given in reply} different type of raw materials are required, if so, details thereof. If not, then to give a consolidated production of nitrocellulose vis-a-vis consumption of all the imported and indigenous items duly certified by Chartered Accountant because data indicates less consumption of raw materials c) Complete calculation for requirement of raw materials {both imported and indigenous} for the manufacture of export product. If chemical reaction is involved then to give reaction indicating calculation based on molecular weight of reactant and product with yield. d) Process flow chart giving consolidated wastage of raw material			

35	Case No.:63/24/87-	Party Name: MACRO	Meet No/Date:16/87-	Status:
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Ministry of Commerce & Industry
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ALC1/2018	POLYMERS P. LTD.	ALC1/2019 22.01.2020	Approved
HQ File :01/87/050/00869/AM19/	RLA File :08/24/040/00058/AM18/	Lic.No/Date:0810140762 04.08.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00869/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin C- 1031 (Resin content 80+/-2%)	1Kg	Lauric Acid	0.244Kg
		Phthalic Anhydride	0.373Kg
		Glycerine	0.269Kg
		Xylene	0.210Kg
RA may take consequential action as per Policy / Procedures			

Case No.:64/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00870/AM19/	RLA File :08/24/040/00103/AM18/	Lic.No/Date:0810140763 04.08.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00870/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5065BT(Resin content 80+/-2%)	1Kg	Distilled Fatty Acid	0.5202Kg
		Pentaerithritol	0.1734Kg
		Phthalic Anhydride	0.1734Kg
		Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.158Kg
		Xylene	0.042Kg
RA may take consequential action as per Policy / Procedures			

Case No.:70/24/87- ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00876/AM19/	RLA File :52/24/040/00025/AM18/	Lic.No/Date:5210042363 06.09.2017	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) To indicate specific item of plastisizer is to be added in manufacturing the export product {as alternative items are not allowed under ad-hoc advance authorization}			
b) Whether in manufacturing various types of nitrocellulose {as given in reply} different type of			


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raw materials are required, if so, details thereof. If not, then to give a consolidated production of nitrocellulose vis-a-vis consumption of all the imported and indigenous items duly certified by Chartered Accountant because data indicates less consumption of raw materials

c) Complete calculation for requirement of raw materials {both imported and indigenous} for the manufacture of export product. If chemical reaction is involved then to give reaction indicating calculation based on molecular weight of reactant and product with yield.

d) Process flow chart giving consolidated wastage of raw material

Case No.:75/24/87-ALC1/2018	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00881/AM19/	RLA File :52/24/040/00042/AM18/	Lic.No/Date:5210042424 07.11.2017	
Decision : The committee considered the case as per agenda and noted that the a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

Case No.:74/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
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HQ File :01/87/050/00880/AM19/	RLA File :08/24/040/00196/AM18/	Lic.No/Date:0810141266 08.11.2017	
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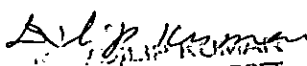
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00880/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5050 (Resin content 60+/-2%)	1Kg	Distilled Fatty Acid	0.2672Kg
		Phthalic Anhydride	0.2326Kg
		Pentacritrhitrol	0.0337Kg
		Glycerine	0.1224Kg
		Mineral Trupentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.400Kg

RA may take consequential action as per Policy / Procedures

Case No.:163/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Withdrawn
HQ File :01/87/050/00969/AM19/	RLA File :07/24/040/00218/AM18/	Lic.No/Date:0710112363 08.11.2017	
Decision : The committee considered the reply of the firm wherein firm has stated that they have surrendered the Advance Authorization. Therefore, committee decided to withdraw the case.			

Case No.:129/24/87-ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
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 दिनांक: 15.01.2020
 उप महासंचालक, उद्योग व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
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 Ministry of Commerce & Industry
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HQ File :01/87/050/00935/AM19/	RLA File :07/24/040/00155/AM18/	Lic.No/Date:0710112420 16.11.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

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Case No.:76/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00882/AM19/	RLA File :08/24/040/00252/AM18/	Lic.No/Date:0810141410 29.11.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00882/AM19, the Committee decided to adopt following norms:-

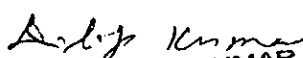
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5060 (Resin content 80+/-2%)	1Kg	Distilled Fatty Acid	0.446Kg
		Glycerine	0.114Kg
		Pentacritrithitol	0.077Kg
		Phthalic Anhydride	0.239Kg
		Mineral Trupentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.151Kg
		Xylene	0.059Kg

RA may take consequential action as per Policy / Procedures

Case No.:197/24/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
43	HQ File :01/87/050/01003/AM19/	RLA File :02/24/040/00145/AM18/	Lic.No/Date:0210208055 15.12.2017
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

Case No.:198/24/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
44	HQ File :01/87/050/01004/AM19/	RLA File :02/24/040/00144/AM18/	Lic.No/Date:0210208052 15.12.2017
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

Case No.:199/24/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
45	HQ File	RLA File	Lic.No/Date:0210208056


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:01/87/050/01005/AM19/	:02/24/040/00146/AM18/	15.12.2017	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

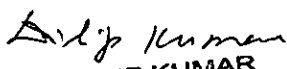
Case No.:79/24/87-ALC1/2018	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
46 HQ File :01/87/050/00885/AM19/	RLA File :08/24/040/00296/AM18/	Lic.No/Date:0810141769 12.01.2018	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:86/24/87-ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
47 HQ File :01/87/050/00892/AM19/	RLA File :08/24/040/00213/AM18/	Lic.No/Date:0810142366 13.04.2018	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:96/24/87-ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
48 HQ File :01/87/050/00902/AM19/	RLA File :08/24/040/00214/AM18/	Lic.No/Date:0810142367 13.04.2018	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:3/8/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
49 HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

Case No.:4/8/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
50 HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			


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51	Case No.:90/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
	HQ File :01/87/050/00896/AM19/	RLA File :08/24/040/00348/AM18/	Lic.No/Date:0810142573 10.05.2018	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00896/AM19, the Committee decided to adopt following norms:-			
	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	Alkyd Resin C- 1032 (Resin content 70+/-2%)	1Kg	Distilled Fatty Acid	0.238Kg
			Phthalic Anhydride	0.322Kg
			Glycerine	0.210Kg
			Xylene	0.315Kg
	RA may take consequential action as per Policy / Procedures			

52	Case No.:91/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00897/AM19/	RLA File :07/24/040/00039/AM19/	Lic.No/Date:0710113270 11.05.2018	
	Decision : The committee considered the case as per agenda and noted that a final reminder was issued to the firm on 09.01.2020 for submission of information. Therefore, committee decided to defer the matter last time for want of reply of the firm.			

53	Case No.:379/24/87-ALC1/2018	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01185/AM19/	RLA File :24/24/040/00005/AM19/	Lic.No/Date:2410042426 23.05.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

54	Case No.:95/24/87-ALC1/2018	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00901/AM19/	RLA File :22/24/040/00018/AM19/	Lic.No/Date:2210015922 20.06.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

55	Case No.:120/24/87-ALC1/2018	Party Name: EURASIA POLYCHEM PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00926/AM19/	RLA File :34/24/040/00053/AM19/	Lic.No/Date:3410044330 12.07.2018	

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Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.

56	Case No.:10/16/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00307/AM19/	RLA File :02/24/040/00066/AM19/	I.c.No/Date:0210208607 26.07.2018	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore committee decided to defer the case last time for comments of C&PC.				

57	Case No.:22/18/87- ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00471/AM19/	RLA File :34/24/040/00105/AM19/	Lic.No/Date:3410044410 09.08.2018	
Decision : The committee noted that a DI. was issued to firm on 16.09.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DI.. Therefore, committee decided to reject the case				

58	Case No.:24/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00473/AM19/	RLA File :34/24/040/00107/AM19/	Lic.No/Date:3410044413 09.08.2018	

Decision : The committee noted that a DL was issued to firm on 16.09.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case

Case No.:6/17/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00398/AM19/	RLA File :02/24/040/00075/AM19/	Lic.No/Date:0210208650 23.08.2018	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.			

Case No.:161/24/87- ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Approved								
HQ File :01/87/050/00967/AM19/	RIA File :34/24/040/00095/AM19/	Lic.No/Date:3410044552 05.10.2018									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00967/AM19, the Committee decided to adopt following norms:- <table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QUANTITY</th> <th>IMPORT ITEM</th> <th>QUANTITY</th> </tr> </thead> <tbody> <tr> <td>MODIFIED MELAMINE</td> <td>1Kg</td> <td>MELAMINE</td> <td>0.300Kg</td> </tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	MODIFIED MELAMINE	1Kg	MELAMINE	0.300Kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY								
MODIFIED MELAMINE	1Kg	MELAMINE	0.300Kg								

दिल: *Aditya Kumar*
उप महासचिव, विदेश व्यापार, भारतीय निदेशालय/DGFT
विदेश व्यापार, भारतीय निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RESIN			
		PARAFORMALDEHYDE (MINIMUM 91% PURITY)	0.500Kg
		METHANOL	0.450Kg
RA may take consequential action as per Policy / Procedures			

61	Case No.:170/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00976/AM19/	RLA File :26/24/040/00010/AM19/	Lic.No/Date:2610012857 29.10.2018	
Decision : The committee noted that a DL was issued to firm on 01.11.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

62	Case No.:174/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00980/AM19/	RLA File :26/24/040/00013/AM19/	Lic.No/Date:2610012859 02.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}				

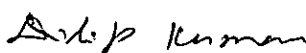
63	Case No.:175/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00981/AM19/	RLA File :26/24/040/00036/AM18/	Lic.No/Date:2610012860 02.11.2018	
Decision : The committee noted that a DL was issued to firm on 01.11.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

64	Case No.:176/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00982/AM19/	RLA File :26/24/040/00039/AM18/	Lic.No/Date:2610012863 02.11.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}				

65	Case No.:181/24/87- ALC1/2018	Party Name: ARMOR PLAST LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/00987/AM19/	RLA File :07/24/040/00198/AM19/	Lic.No/Date:0710114121 13.11.2018	
Decision : The committee noted that a DL was issued to firm on 01.11.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

दि. 14.11.2019
 उप महानि. *A. B. Kishore*
 विदेश व्याप. : भारत-देशांतर/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

66	Case No.:192/24/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00998/AM19/	RLA File :52/24/040/00067/AM19/	Lic.No/Date:5210042860 17.12.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) To indicate specific item of plastisizer is to be added in manufacturing the export product {as alternative items are not allowed under ad-hoc advance authorization} b) Whether in manufacturing various types of nitrocellulose {as given in reply} different type of raw materials are required, if so, details thereof. If not, then to give a consolidated production of nitrocellulose vis-a-vis consumption of all the imported and indigenous items duly certified by Chartered Accountant because data indicates less consumption of raw materials c) Complete calculation for requirement of raw materials {both imported and indigenous} for the manufacture of export product. If chemical reaction is involved then to give reaction indicating calculation based on molecular weight of reactant and product with yield. d) Process flow chart giving consolidated wastage of raw material				
67	Case No.:196/24/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01002/AM19/	RLA File :08/24/040/00301/AM19/	Lic.No/Date:0810144138 20.12.2018	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.				
68	Case No.:385/24/87-ALC1/2018	Party Name: STYLO TABLEWARES	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01191/AM19/	RLA File :24/24/040/00041/AM19/	Lic.No/Date:2410042614 02.01.2019	
Decision : The committee noted that a DL was issued to firm on 01.11.2019 which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				
69	Case No.:212/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01018/AM19/	RLA File :02/24/040/00143/AM19/	Lic.No/Date:0210208899 04.01.2019	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.				
70	Case No.:216/24/87-ALC1/2018	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:16/87-ALC1/2019	Status: Withdrawn


दिलीप कुमार / DILIP KUMAR
उप महादेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महाविभाग/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		22.01.2020	
HQ File :01/87/050/01022/AM19/	RLA File :03/95/040/00931/AM19/	Lic.No/Date:0310826210 07.01.2019	
Decision : The committee considered the reply of the RA, Mumbai wherein it was mentioned that surrender letter has been issued to the firm. Therefore, committee decided to withdraw the case.			

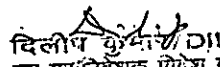
71	Case No.:386/24/87- ALC1/2018	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01192/AM19/	RLA File :24/24/040/00042/AM19/	Lic.No/Date:2410042622 08.01.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

72	Case No.:219/24/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01025/AM19/	RLA File :02/24/040/00115/AM19/	Lic.No/Date:0210208917 10.01.2019	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.				

73	Case No.:233/24/87- ALC1/2018	Party Name: SMI FILMS LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01039/AM19/	RLA File :52/24/040/00080/AM19/	Lic.No/Date:5210042934 23.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

74	Case No.:387/24/87- ALC1/2018	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
	HQ File :01/87/050/01193/AM19/	RLA File :24/24/040/00046/AM19/	Lic.No/Date:2410042635 24.01.2019	
Decision : The committee noted that a DL was issued to firm on 01.11.2019, which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

75	Case No.:247/24/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/01053/AM19/	RLA File :02/24/040/00157/AM19/	Lic.No/Date:0210208942 29.01.2019	
Decision : The committee considered the case as per agenda and noted that comments are not received from Department of Chemicals and Petro Chemicals despite reminders. Therefore, committee decided to defer the case last time for comments of C&PC.				


 दिलीप भवान/DILIP BHAWAN
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 276/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/01082/AM19/	RLA File :08/24/040/00122/AM19/	Lic.No/Date:0810144519 06.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01082/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM Alkyd Resin LS - 5060 (Resin content 60+/-2%)	QUANTITY 1Kg	IMPORT ITEM Distilled Fatty Acid	QUANTITY 0.3917Kg
		Pentacritrithitol	0.1326Kg
		Phthalic Anhydride	0.1316Kg
		Mineral Trupentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.369Kg
		Xylene	0.0310Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 280/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/01086/AM19/	RLA File :08/24/040/00192/AM19/	Lic.No/Date:0810144545 07.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01086/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM Alkyd Resin S - 5060 (Resin content 80+/-2%)	QUANTITY 1Kg	IMPORT ITEM Distilled Fatty Acid	QUANTITY 0.436Kg
		Glycerine	0.138Kg
		Pentacritrithitol	0.054Kg
		Phthalic Anhydride	0.257Kg
		Mineral Trupentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.165Kg
		Xylene	0.045Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 281/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/01087/AM19/	RLA File :08/24/040/00385/AM19/	Lic.No/Date:0810144547 07.02.2019	

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

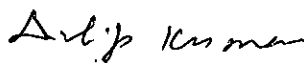
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01087/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYESTER RESIN P-211 (RESIN CONTENT 55+/- 2%)	1Kg	MONO ETHYLENE GLYCOL	0.041Kg
		DI ETHYLENE GLYCOL	0.071Kg
		NEO PENTYL GLYCOL	0.135Kg
		ISOPHTHALIC ACID	0.263Kg
		PURE TEREPHTHALIC ACID	0.112Kg
		ADIPIC ACID	0.037Kg
		XYLENE	0.022Kg
		SOLVENT C-10/ AROMATIC SOLVENT C- 10	0.330Kg
		BUTYL CELLOSOLVE ACETATE	0.107Kg
RA may take consequential action as per Policy / Procedures			

Case No.:302/24/87- ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
79 HQ File :01/87/050/01108/AM19/	RLA File :34/24/040/00305/AM19/	Lic.No/Date:3410044903 15.02.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:2/8/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
80 HQ File :01/87/050/00189/AM20/	RLA File :05/24/040/00178/AM20/	Lic.No/Date:0510411029 24.06.2019	
Decision : The committee noted that a DL was issued to firm on 01.11.2019, which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

Case No.:4/8/87-ALC1/2019	Party Name: GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Rejected
81 HQ File :01/87/050/00191/AM20/	RLA File :03/94/040/00251/AM20/	Lic.No/Date:0310829908 25.06.2019	
Decision : The committee noted that a DL was issued to firm on 01.11.2019, which was followed by a reminder on 24.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			


 दिलीप कुमार / DILIP KUMAR
 उप महा निदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

82	Case No.:23/8/87-ALC1/2019	Party Name: AJIT INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00210/AM20/	RLA File :05/23/040/00138/AM20/	Lic.No/Date:0510411130 03.07.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

83	Case No.:1/13/87-ALC1/2019	Party Name: SUNDARAM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00455/AM20/	RLA File :04/24/040/00127/AM20/	Lic.No/Date:0410166263 14.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

Case No.:5/13/87-ALC1/2019	Party Name: SHAKUN POLYMERS LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00459/AM20/	RLA File :34/24/040/00243/AM20/	Lic.No/Date:3410045609 14.11.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
SILICONE COMPOUND [CONTAINING NOT LESS THAN 83% SILICONE RUBBER CONTENT]	50000Kg	SILICONE RUBBER (RAW MATERIAL)	1.02Kg/Kg content in Export Product

RA may take consequential action as per Policy / Procedures

85

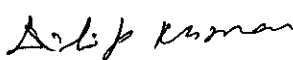
Case No.:6/13/87-ALC1/2019	Party Name: SHAKUN POLYMERS LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Approved
HQ File :01/87/050/00460/AM20/	RLA File :34/24/040/00244/AM20/	Lic.No/Date:3410045610 14.11.2019	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/343/2019-TSW dated 15.01.2020, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ZERO HALOGEN FLAME RETARDANT COMPOUND	2280000Kg	ETHYLENE VINYL ACETATE (EVA) CO-POLYMER (RAW MATERIAL)	340331.70Kg


 दिलीप कुमार/DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
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 Udyog Bhawan, New Delhi

		LINEAR LOW DENSITY POLYETHYLENE GRANNULES (LLDPE Grannules) (RAW MATERIAL)	226887.80Kg
		ALUMINIUM HYDROXIDE (RAW MATERIAL)	1338638.05Kg
		POLYOLEFIN ELASTOMER (RAW MATERIAL)	181510.24Kg
		TRIETHOXY VINYL SILANE (RAW MATERIAL)	68066.34Kg
		MODIFIED LLDPE (RAW MATERIAL)	56721.95Kg
RA may take consequential action as per Policy / Procedures			

Case No.:2/13/87- ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00456/AM20/	RLA File :08/24/040/00188/AM20/	Lic.No/Date:0810146554 15.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Case No.:7/13/87- ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00461/AM20/	RLA File :08/24/040/00261/AM20/	Lic.No/Date:0810146564 18.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported.			


 दिलीप कुमार / DILIP KUMAR
 उप महा निदेशक विदेश व्यापार / Dy. DGFT
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.: 9/13/87- ALC1/2019	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00463/AM20/	RLA File :09/24/040/00396/AM20/	Lic.No/Date: 0910068194 18.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Complete chemical name of Export Item g) Complete chemical name of Import Item No.1			

Case No.: 10/13/87- ALC1/2019	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 16/87- ALC1/2019 22.01.2020	Status: Deferred
HQ File :01/87/050/00464/AM20/	RLA File :09/24/040/00426/AM20/	Lic.No/Date: 0910068195 18.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Dilip Kumar
दिलीप कुमार / DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार, मंत्रालय/Ministry of Commerce & Industry
 वाणिज्य एवं उद्योग मंत्रालय
 उद्योग भवन, नई दिल्ली
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f) Complete chemical name of Export Item
g) Complete chemical name of Import Item No.1

Case No.:11/13/87-ALC1/2019	Party Name: GUJARAT FLUORO-CHEMICALS LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
90 HQ File :01/87/050/00465/AM20/	RLA File :34/24/040/00227/AM20/	Lic.No/Date:3410045615 18.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:13/13/87-ALC1/2019	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
91 HQ File :01/87/050/00467/AM20/	RLA File :03/94/040/00536/AM20/	Lic.No/Date:0310832867 19.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Manufacturing process indicating stage wise wastage of raw material {Carbon Black Feed Stock} for the manufacture of carbon black			
b) Complete calculation for requirement of Import Item Carbon Black Feed Stock for the manufacture of carbon black			
c) Production of carbon black vis-a-vis consumption of raw material(s) for last 3 years, duly certified by Chartered Accountant			

Case No.:14/13/87-ALC1/2019	Party Name: SHUBHADA POLYMERS PRODUCTS (PVT) LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
92 HQ File :01/87/050/00468/AM20/	RLA File :03/95/040/00813/AM20/	Lic.No/Date:0310832872 19.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:15/13/87-ALC1/2019	Party Name: GUJARAT FLUORO-CHEMICALS LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
93 HQ File :01/87/050/00469/AM20/	RLA File :34/24/040/00231/AM20/	Lic.No/Date:3410045629 19.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:16/13/87-ALC1/2019	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
94 HQ File :01/87/050/00470/AM20/	RLA File :03/94/040/00651/AM20/	Lic.No/Date:0310832901 20.11.2019	


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 विदेश व्यापार, महा निदेशालय / DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
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Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Certificate of Analysis of the Export Item showing content of HCFC 141b in the Export

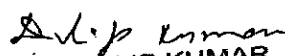
95	Case No.:1/16/87-ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00510/AM20/	RLA File :08/24/040/00298/AM20/	Lic.No/Date:0810146824 20.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

96	Case No.:2/16/87-ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00511/AM20/	RLA File :08/24/040/00297/AM20/	Lic.No/Date:0810146825 20.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

97	Case No.:3/16/87-ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00512/AM20/	RLA File :08/24/040/00301/AM20/	Lic.No/Date:0810146826 20.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

98	Case No.:4/16/87-ALC1/2019	Party Name: PLASTIC PRODUCTS ENGINEERING COMPANY	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00513/AM20/	RLA File :08/24/040/00284/AM20/	Lic.No/Date:0810146828 23.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

99	Case No.:5/16/87-ALC1/2019	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00514/AM20/	RLA File :05/23/040/00366/AM20/	Lic.No/Date:0510413034 23.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				


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 निर्यात व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

100	Case No.:6/16/87-ALC1/2019	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00515/AM20/	RLA File :05/23/040/00367/AM20/	Lic.No/Date:0510413035 23.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

101	Case No.:7/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00516/AM20/	RLA File :03/95/040/00932/AM20/	Lic.No/Date:0310833625 23.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

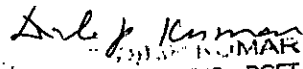
102	Case No.:8/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00517/AM20/	RLA File :03/95/040/00859/AM20/	Lic.No/Date:0310833697 26.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

103	Case No.:9/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00518/AM20/	RLA File :03/95/040/00856/AM20/	Lic.No/Date:0310833698 26.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

104	Case No.:10/16/87-ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00519/AM20/	RLA File :08/24/040/00304/AM20/	Lic.No/Date:0810146848 26.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

105	Case No.:11/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00520/AM20/	RLA File :03/95/040/00927/AM20/	Lic.No/Date:0310833714 26.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

106	Case No.:12/16/87-	Party Name: RELIANCE	Meet No/Date:16/87-	Status:
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 उप निदेशक, उद्योग विभाग/Dy. DGFT
 विदेश व्यापार, अर्थविदेशांतर/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	ALC1/2019	INDUSTRIES LIMITED	ALC1/2019 22.01.2020	Deferred
	HQ File :01/87/050/00521/AM20/	RLA File :03/95/040/00928/AM20/	Lic.No/Date:0310833716 26.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

107	Case No.:13/16/87- ALC1/2019	Party Name: HUHTAMAKI PPL LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00522/AM20/	RLA File :03/94/040/00703/AM20/	Lic.No/Date:0310833723 26.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

108	Case No.:14/16/87- ALC1/2019	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00523/AM20/	RLA File :05/24/040/00589/AM20/	Lic.No/Date:0510413096 26.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

109	Case No.:15/16/87- ALC1/2019	Party Name: HINDUSTAN ADHESIVES LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00524/AM20/	RLA File :05/23/040/00373/AM20/	Lic.No/Date:0510413100 26.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

110	Case No.:16/16/87- ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00525/AM20/	RLA File :03/95/040/00911/AM20/	Lic.No/Date:0310833732 27.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

111	Case No.:17/16/87- ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00526/AM20/	RLA File :10/24/040/00080/AM20/	Lic.No/Date:1010060355 27.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			


 दिलीप कुमार
 उप महासचिव
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi

112	Case No.:18/16/87-ALC1/2019	Party Name: WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00527/AM20/	RLA File :03/95/040/00746/AM20/	Lic.No/Date:0310833740 27.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

113	Case No.:20/16/87-ALC1/2019	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00529/AM20/	RLA File :03/94/040/00794/AM20/	Lic.No/Date:0310833763 30.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

114	Case No.:21/16/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00530/AM20/	RLA File :03/95/040/00945/AM20/	Lic.No/Date:0310833798 31.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIT			

115	Case No.:22/16/87-ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00531/AM20/	RLA File :08/24/040/00299/AM20/	Lic.No/Date:0810146889 31.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

116	Case No.:23/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00532/AM20/	RLA File :03/95/040/00949/AM20/	Lic.No/Date:0310833806 01.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

117	Case No.:24/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00533/AM20/	RLA File :03/95/040/00954/AM20/	Lic.No/Date:0310833808 01.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

118	Case No.:25/16/87-	Party Name: BALKRISHNA	Meet No/Date:16/87-	Status:
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Dilip Kumar

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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	ALC1/2019	INDUSTRIES LIMITED	ALC1/2019 22.01.2020	Deferred
	HQ File :01/87/050/00534/AM20/	RLA File :03/94/040/00764/AM20/	Lic.No/Date:0310833857 02.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

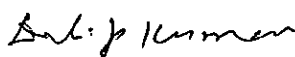
	Case No.:26/16/87- ALC1/2019	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
119	HQ File :01/87/050/00535/AM20/	RLA File :05/23/040/00388/AM20/	Lic.No/Date:0510413188 02.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

	Case No.:27/16/87- ALC1/2019	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
120	HQ File :01/87/050/00536/AM20/	RLA File :05/23/040/00389/AM20/	Lic.No/Date:0510413190 02.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

	Case No.:28/16/87- ALC1/2019	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
121	HQ File :01/87/050/00537/AM20/	RLA File :03/94/040/00767/AM20/	Lic.No/Date:0310833865 02.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

	Case No.:30/16/87- ALC1/2019	Party Name: DASHMESH RUBBER INDUSTRIES PVT.LTD.	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
122	HQ File :01/87/050/00539/AM20/	RLA File :52/24/040/00053/AM20/	Lic.No/Date:5210043291 02.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

	Case No.:29/16/87- ALC1/2019	Party Name: GALA SHRINK FIT	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
123	HQ File :01/87/050/00538/AM20/	RLA File :03/94/040/00736/AM20/	Lic.No/Date:0310833876 03.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as				


 दि. 02.01.2020
 उप निदेशक, मध्य विदेशी व्यापार, DGFT
 विदेशी व्यापार, मध्य विदेशी व्यापार, DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

124	Case No.:34/16/87-ALC1/2019	Party Name: SHYAMAJI EXPORT,	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00543/AM20/	RLA File :04/24/040/00147/AM20/	Lic.No/Date:0410166408 03.01.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

125	Case No.:31/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00540/AM20/	RLA File :03/95/040/00939/AM20/	Lic.No/Date:0310833911 06.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

126	Case No.:32/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00541/AM20/	RLA File :03/95/040/00908/AM20/	Lic.No/Date:0310833914 06.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

127	Case No.:33/16/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00542/AM20/	RLA File :03/95/040/00953/AM20/	Lic.No/Date:0310833915 06.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

128	Case No.:35/16/87-ALC1/2019	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00544/AM20/	RLA File :05/24/040/00168/AM20/	Lic.No/Date:0510413230 07.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

129	Case No.:36/16/87-ALC1/2019	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00545/AM20/	RLA File :34/24/040/00311/AM20/	Lic.No/Date:3410045775 09.01.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Ajay Kumar

डिलीप कुमार / DIP KUMAR
उप महासंचालक, निदेश व्यापार/Dy. DGFT
विदेश व्यापार, भंडारविदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

130	Case No.:37/16/87- ALC1/2019	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87- ALC1/2019 22.01.2020	Status: Deferred
	HQ File :01/87/050/00546/AM20/	RLA File :34/24/040/00310/AM20/	Lic.No/Date:3410045776 09.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

Meeting ended with a vote of thanks to the Chair.

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक निर्यात व्यापार/Dy. DGFT
निर्यात व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
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